

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

COURT – IV

28.

IA-2335/2023 in C.P.(IB)/931(MB)/2020

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **06.11.2023**

NAME OF THE PARTIES:

Melange Systems Pvt. Ltd.

Vs

PME Infratech Pvt. Ltd.

SECTION: 9, 19(2) OF INSOLVENCY AND BANKRUPTCY CODE, 2016.

ORDER

1. Ms. Smriti Shahani i/b M.V. Kini Law Firm, Ld. Counsel for the RP present. Mr. Yahya Batatawala a/w Adv. Umma Chatterjee and Adv. Anna Sonny, Ld. Counsel for the Respondent present.
2. Counsel for the suspended Board of Directors submits that they have given all documents available with them. The suspended Board of Directors is directed to provide all the remaining documents sought, as per the list, by the RP, within two weeks from today. RP also directed to proceed CIRP with the available documents.
3. With the above directions, IA-2335/2023 is **disposed** of.

Sd/-

ANU JAGMOHAN SINGH
Member (Technical)

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)